

ITEM NO.14

Court 1 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 59/2021

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.12886/2021-PERMISSION TO APPEAR AND ARGUE  
IN PERSON )

Date : 03-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Manohar Lal Sharma, Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. B V Balaram Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Application for permission to appear and argue in person is  
granted.

Heard.

The writ petition is dismissed.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)  
AR-CUM-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR